

# ACT NO. XI OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
4th March, 1937.)

## An Act further to amend the Indian Boilers Act, 1923, for certain purposes.

**W**HEREAS it is expedient further to amend the  
Indian Boilers Act, 1923, for the purposes herein-  
after appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Boilers Short title and  
(Amendment) Act, 1937. commencement.

(2) It shall come into force on such date as the  
Governor General in Council may, by notification in the  
Gazette of India, appoint.

2. The Indian Boilers Act, 1923 (hereinafter referred Application  
of Act.  
to as the said Act), shall, in its application to British  
India, including British Baluchistan and the Sonthal  
Parganas but excluding Burma, be amended in the  
manner hereinafter provided.

3. In section 2 of the said Act, after clause (a) the Amendment  
of section 2,  
Act V of  
1923.  
following clause shall be inserted, namely:—

“(aa) ‘Board’ means the Central Boilers Board  
constituted under section 27A:”.

4. After section 27 of the said Act the following Insertion of  
new section  
27A in Act  
V of 1923.  
section shall be inserted, namely:—

“27A. (1) A Board to be called the Central Boilers Central Boilers  
Board.  
Board shall be constituted to exercise the powers con-  
ferred by section 28.

(2) The

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(2) The Board shall consist of fourteen members, namely:—

- (a) a chairman to be nominated by the Governor General in Council;
- (b) one member to be nominated by each of the Local Governments of Madras, Bombay, Bengal, the United Provinces, the Punjab, Bihar, the Central Provinces, Assam, the North-West Frontier Province, Sind and Orissa;
- (c) one member, holding office for a period of three years, to be nominated alternately by the Local Government of Delhi and the Local Government of Ajmer-Merwara; and
- (d) one member to be nominated by the Chief Commissioner of Railways.

(3) Any vacancy occurring in the Board, [otherwise than by the expiry of the term of office of the member referred to in clause (c) of sub-section (2),] shall be filled as soon as may be by a nomination made by the authority by whom the member vacating office was nominated.

(4) The Board shall have full power to regulate by by-laws or otherwise its own procedure and the conduct of all business to be transacted by the Board.

(5) The powers of the Board may be exercised notwithstanding any vacancy in the Board."

Amendment  
of section 287  
Act V of  
1923.

5. In section 28 of the said Act,—

- (a) for the words "Governor General in Council", in both places where they occur, the word "Board" shall be substituted; and
- (b) after clause (a) the following clause shall be inserted, namely:—
  - "(aa) for prescribing the circumstances in which, the extent to which, and the conditions subject to which variation from the standard conditions laid down under clause (a) may be permitted;".